

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

115

(Original Application No. 847/2022)

Jai Ram Dass Chawla & Another

..... **Petitioner**

Versus

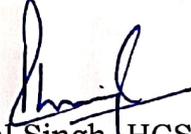
State of Haryana & others

..... **Respondents**

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S.NO.	PARTICULARS	DATE	PAGE
1.	Status report by Preetpal Singh, HCS, Joint Commissioner, Municipal Corporation, Hisar on behalf of Respondent No. 1 to 6.	13.03.2024	01-03
2.	Copy of order dated 22.1.2024 passed in CR No. 7272 of 2023 is Annexure R-1.	22.1.2024	04-05

Date: 13-03-2024
Place: Hisar


Preetpal Singh, HCS
Joint Commissioner,
Municipal Corporation, Hisar
(On behalf of Respondent No. 1 to 6)

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..... **Respondents**

**STATUS REPORT ON BEHALF OF RESPONDENT NO. 1 TO 6
THROUGH PREETPAL SINGH, HCS, JOINT COMMISSIONER,
MUNICIPAL CORPORATION, HISAR:**

RESPECTFULLY SUBMITTED:

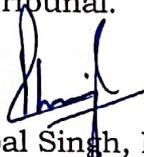
1. That the present case came for hearing before this Hon'ble Tribunal on 21.11.2023, whereby the Hon'ble Tribunal had requested the Divisional Commissioner, Hisar to dispose of the appeals pending before the Divisional Commissioner, Hisar to decide the same within in a period of three months.
2. That the Hon'ble Tribunal directed the answering respondent i.e. Commissioner, M.C. Hisar to file the status report on or before 28.2.2023 before this Hon'ble Tribunal and the case was adjourned for 14.3.2024.
3. That during the proceedings of appeals pending before Divisional Commissioner, Hisar, applicant i.e. Jai Ram Dass Chawla along with Ram Kumar son of Matu Ram moved an application under Order 1 Rule 10 CPC on 21.2.2023 which was allowed by the Divisional Commissioner, Hisar vide order dated 17.11.2023 and the present applicant was allowed to join the proceedings in the appeals pending before the Divisional Commissioner, Hisar.



4. That now, the appellants being aggrieved of the order dated 17.11.2023 passed by Divisional Commissioner, Hisar filed Civil Revision Petitions before the Hon'ble High Court of Punjab and Haryana at Chandigarh against the decision of the Divisional Commissioner, Hisar dated 17.11.2023, bearing CR No. 7272 of 2023 (being main case) and other civil revisions petitions are clubbed in the main petition, which are pending before the Hon'ble High Court for 14.3.2024. Copy of order dated 22.1.2024 is attached herewith as **Annexure R-1** for the kind perusal of this Hon'ble Tribunal.
5. That there is no delay on the part of the answering respondent i.e. Municipal Corporation, Hisar, rather it is the applicant who delayed the proceedings before the Appellate court by moving an application under Order 1 Rule 10 CPC which was allowed on 17.11.2023, meaning thereby applicant along with appellants are interested in delaying the decision of the appeals. It is further pertinent to mention here that all the appeals are pending before the Divisional Commissioner, Hisar for 15.3.2024 on the stage of arguments. However, the counsel who had filed 24 appeals on 07.3.2024 submitted the amended title of appeals before the Divisional Commissioner, Hisar.
6. That the status report is being submitted before this Hon'ble Tribunal for the kind perusal.

It is therefore humbly submitted that the status report is being submitted for the kind perusal of this Hon'ble Tribunal.

Date: 13-03-2024
Place: Hisar


Preetpal Singh, HCS
Joint Commissioner,
Municipal Corporation, Hisar
(On behalf of Respondent No. 1 to 6)

Verification:

Verified that the contents of para no. 1 to 5 status report are true and correct to the best of my knowledge as derived from official records.

Date: 13-03-2024
Place: Hisar



Preetpal Singh, HCS
Joint Commissioner,
Municipal Corporation, Hisar
(On behalf of Respondent No. 1 to 6)

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CRs No.7272, 7274, 7278, 7287, 7292, 7295, 7312, 7318,
7321, 7322, 7332, 7335, 7352, 7354, 7356, 7357,
7361, 7362, 7519 and 7535 (O&M) of 2023

**GIAN SINGH V/S COMMISSIONER, HISSAR DIVISION HISSAR
AND OTHERS**

Present:- None for the revisionist-petitioner(s).

The lawyers have suspended the Court work today in view of the resolution passed by the Punjab and Haryana High Court Bar Association.

As reported by the Registry, the Lower Court Record is still awaited.

Adjourned to 14.03.2024.

Let the same be requisitioned well before the next date of hearing.

A photocopy of this order be placed on the files of other connected cases.

22.01.2024
neetu

(MEENAKSHI I. MEHTA)
JUDGE

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CR No.7519 of 2023

**JITENDER SINGH V/S COMMISSIONER HISAR, DIVISION
HISAR & ORS**

Present:- Mr. S.S. Dinaipur, Advocate
for the revisionist-petitioner.

Learned counsel for the revisionist-petitioner submits that he intends to refer to the relevant parts of the Lower Court Record while assisting the Court, at the preliminary stage.

Adjourned to 22.01.2024.

Meanwhile, the photostat copies of the Lower Court Record be requisitioned on or before the date fixed, on deposit of Rs.1,000/- by the petitioner with the concerned Court below to defray the expenses.

14.12.2023
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(MEENAKSHI I. MEHTA)
JUDGE